

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 376 OF 2017 &**  
**IA NO. 1043 OF 2017**

**Dated: 20<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s. Avdhut Swami Metal Works**

**... Appellant(s)**

**Vs.**

**Delhi Electricity Regulatory Commission & Ors**

**... Respondent(s)**

Counsel for the Appellant (s) : Mr. M.K. Pandey  
Ms. Priya Dwivedi

Counsel for the Respondent(s) : Mr. Dhananjay Baijal  
Mr. Nikhil Nayyar for R-1

Mr. Buddy A. Ranganadhan  
Mr. Hasan Murtaza for R-2

**ORDER**

The learned counsel, Mr. Dhananjay Baijal, appearing for the Respondent No. 1, prays for two weeks time to file the reply to the main appeal and also to the IA No. 1043 of 2017 for stay.

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Respondent No. 2, submitted that he will file the reply to the main appeal during the course of the day.

Submissions made by the learned counsel appearing for the Respondent No.1 & 2, as stated above, place on record.

The learned counsel, Mr. Dhananjay Baijal, appearing for the Respondent No. 1, is permitted to file the reply in the matter on or before 04.01.2018, as requested, duly serving copy on the other side. The learned counsel appearing for the Respondent No. 2 is also permitted to file his reply in the Registry today itself.

Post this matter for admission on 08.01.2018, as agreed by the learned counsel appearing for the parties.

**(S.D. Dubey)**  
**Technical Member**

*js/vt*

**(Justice N.K. Patil)**  
**Judicial Member**